CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 570/RC/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 26th October, 2026

In the matter of

Regulatory Compliance Application in terms of Regulation 15(1)(E) of the CERC (Conduct of Business) Regulations 2023 read with Section 79 of the Electricity Act, 2003 Seeking Change in name of the Transmission Licensee From 'Bijapur REZ Transmission Limited' to 'Bijapur REZ Transmission Private Limited.

And
In the matter of

Bijapur REZ Transmission Limited,
Urjanidhi, First Floor, 1, Barakhamba Lane,
Connaught Place, New Delhi- 110001. **…Petitioner**

VERSUS

1. Central Transmission Utility of India Limited,
Shram Shakti Bhawan,
Rafi Marg, New Delhi - 110001.

2. PFC Consulting Limited,
Urjanidhi, First Floor, 1, Barakhamba Lane,
Connaught Place, New Delhi - 110001.

3. Kerala State Electricity Board Limited,
Tariff Regulatory and Affairs Cell,
Vydyuthi Bhavan, KSEB Ltd.,
Thiruvananthapuram - 695004, Kerala.

4. Tamil Nadu Generation & Distribution Corporation,
NPKRR Maaligai, 144 Anna Salai,
Chennai – 600002, Tamil Nadu.

5. Karnataka Power Transmission Corporation Limited,
Corporate Office, KPTCL,
Kaveri Bhavan, K.G Road Bengaluru-560009,
Bengaluru - 560009, Karnataka.

6. Southern Power Distribution Company of Andhra Pradesh Limited,
APPCC, Vidyut Soudha,
Gunadala, Vijayawada - 520004,
Andhra Pradesh.

7. Transmission Corporation of Andhra Pradesh Limited,
Power Systems & Commercial, APTRANSCO,
Vidyut Soudha, Vijayawada - 520004.

8. Gulbarga Electricity Supply Company Limited,
Corporate Office, PTC Section,
Station Main Road, Opp. Parivar Hotel,
GESCOM, Kalaburagi,
Gulbarga (Kalburgi) - 585102, Karnataka.

9. Transmission Corporation of Telangana Limited,
6-3-572 Vidyut Sauda, Khairatabad,
Hyderabad – 500082, Telangana.

10. Bangalore Electricity Supply Company,
Corporate Office BESCOM,
K.R. Circle Bangalore-560001,
Bengaluru – 560001, Karnataka.

11. Renew Solar Power Private Limited,
138, Ansal Chamber Bika Ji Cama,
Chamber, New Delhi – 110029.

12. Chamundeshwari Electricity Supply Corporation Limited,
No.29, Corporate Office CESC Mysore,
Vijayanagar 2nd Stage,
Hinkal, Mysuru - 570017, Karnataka.

13. Mangalore Electricity Supply Company Limited,
Corporate Office, Mescom,
Mescom Bhavana,
Kavoor Cross Road, Bejai,
Mangalore – 575004, Karnataka.

14. JSW Renew Energy Limited,
JSW Centre, BKC, Bandra East,
Mumbai - 400051, Maharashtra.

15. Renew Surya Ojas Private Limited,
138, Ansal Chamber - II,
Bikaji Cama Place, New Delhi - 110066.

16. Ayana Renewable Power Six Private Limited,
S 2904, 29th Floor, World Trade Center,

Brigade Gateway Campus,
26/1, Dr. Rajkumar Road,
Rajajinagar - 560055, Bangalore.

17. Eastern Power Distribution Company of Andhra Pradesh Limited,
Chief General Manager, RA&PP,
Corporate Office, Seethammadhara, P&T Colony,
Visakhapatnam - 530013, Andhra Pradesh.

18. Hubli Electricity Supply Company Limited,
Corporate Office PB Road,
Navanagar Hubballi, Hubli – 580025, Karnataka.

19. Power Grid Corporation of India Limited,
'Saudamini', Plot No.2,
Sector 29, Gurgaon - 122001, Haryana. **….Respondents**

ORDER

The Petitioner, Bijapur REZ Transmission Limited (now known as Bijapur REZ Transmission Private Limited), has filed the present Regulatory Compliance Application seeking approval to change the name of the Transmission Licensee from "*Bijapur REZ Transmission Limited" To "Bijapur REZ Transmission Private Limited*". The Petitioner has made the following prayer:

> "(a) *Allow the present petition;*
>
> *(b) Take on record the change in name of the transmission licensee/ Petitioner from "Bijapur REZ Transmission Limited" to "Bijapur REZ Transmission Private Limited", in terms as stated in the present Petition;*
>
> *(c) Direct that necessary endorsement be made on the transmission licensee with regard to change of name of "Bijapur REZ Transmission Limited" to "Bijapur REZ Transmission Private Limited";*
>
> *(d) Pass necessary orders to ensure that no prejudice is caused to the Petitioner on account of the above name change; and*
>
> *(e) Pass any such further/other orders that this Hon'ble Commission may deem fit in the interest of equity and justice."*

2. By order dated 21.1.2025 in Petition No. 247/TL/2025, Bijapur REZ Transmission Limited (BREZTL) was granted an inter-State transmission licence

bearing License No. 171/Transmission/2025/CERC, to implement the inter-State transmission system, namely “Transmission Scheme for integration of Bijapur REZ in Karnataka”.

3. The Petitioner has submitted that an application under Section 14(1) of the Companies Act, 2013 read with Rule 41 of the Companies (Incorporation) Rules, 2014 was filed before the Regional Director (WR), Ministry of Corporate Affairs, Mumbai, seeking approval for the conversion of the company into a Private Limited Company, which was duly approved vide Order dated 26.5.2026 by the Regional Director. Thereafter, the Regional Director sanctioned the alteration of Clause I of the Memorandum of Association, i.e. “Bijapur REZ Transmission Limited” to “Bijapur REZ Transmission Private Limited”.

4. Subsequently, the Ministry of Corporate Affairs also issued a Certificate of Incorporation dated 29.6.2026 consequent upon conversion to a private company, duly recording the aforesaid conversion.

5. The Petitioner has submitted that, consequent to the change in name of the transmission licensee, i.e., the Petitioner, there has been no change in the composition or structure of the company.

Analysis and Decision

6. This Petition is being decided by way of circulation.

7. We have considered the submission of the Petitioner and perused the documents available on record. The Petitioner was granted the transmission license vide order dated 8.6.2025 in Petition No. 247/TL/2025.

8. Consequent to the issuance of the certificate dated 29.6.2026 by the Ministry of Corporate Affairs, as noted above, we direct that the name of the Transmission Licensee be changed from “Bijapur REZ Transmission Limited” to “Bijapur REZ Transmission Private Limited” in the records of the Commission. It is further stipulated that Bijapur REZ Transmission Private Limited shall remain unequivocally bound by the terms and conditions of the inter-State transmission licence originally granted to Bijapur REZ Transmission Limited, provisions of the Transmission Service Agreement, Transmission Licence Regulations, and the Electricity Act, 2003.

9. We direct that the necessary endorsement be made on the transmission licence with regard to the change of name of “Bijapur REZ Transmission Limited” to “Bijapur REZ Transmission Private Limited”. Except for the name, there shall be no change in the terms and conditions of the licence.

10. Let an extract copy of this order be sent to the Central Government (the Ministry of Power), the Central Electricity Authority and the Central Transmission Utility of India Limited in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

11. Accordingly, Petition No. 570/RC/2026 is allowed in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**